

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1003/TT/2025

Subject : Petition for determination of the transmission tariff for the 400/220 kV, 1x500 MVA ICT 4th along with the associated bays at the Nalagarh Sub-station under the “Augmentation of Transformation Capacity at the 400/220 kV Nalagarh Sub Station by 400/220 kV, 1x500 MVA ICT (4th)” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the representative(s) of the Petitioner has submitted that pursuant to the directions vide the RoP dated 18.6.2026, a compliance affidavit dated 6.7.2026 has been filed in this matter.
3. The representative of Respondent No. 16 (CTUIL) submitted that the information sought by the Commission vide RoP dated 18.6.2026 could not be filed within the stipulated time. He further submitted that the requisite information is now ready and requested to re-open the e-filing portal to upload the same.
4. After the hearing, the Commission directed as under:
 - i) The Petitioner to provide Notional IDC calculation in Excel format along with IDC Statement in Excel format within a week.
 - ii) CTUIL to file/upload the information as directed vide RoP for the hearing dated 18.6.2026 within a week.
 - iii) Other Respondents, as a last opportunity to file their respective replies/written submissions, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)